

# GOVERNMENT OF JAMMU AND KASHMIR

## GENERAL DEPARTMENT

Notification  
Jammu, the 4<sup>th</sup> January, 1968.

S.R.O.5:- In exercise of the powers conferred by Section 110 of the Constitution of Jammu and Kashmir and in suppression of the Jammu and Kashmir Civil Service (Judicial) Recruitment Rules, 1960 Governor in consultation with the Public Service Commission and the High Court, makes the following rules regulating recruitment to the posts of Munsiffs in the Jammu and Kashmir Civil Service (Judicial), namely:-

### THE JAMMU AND KASHMIR CIVIL SERVICES (JUDICIAL) RECRUITMENT RULES, 1967

#### PART-I GENERAL

1. **Short titles, commencement and Repeal-** (i) These rules may be called the Jammu and Kashmir Civil Service (Judicial) Recruitment Rules, 1967.
  - (ii) These rules shall come into force from the date these are published in the Government Gazette.
  - (iii) With effect from the date these rules come into force, all previous rules and orders on the subject shall stand repealed.

Provided that the selections of candidates for appointment to the posts of Munsiffs or their appointment thereto made prior to the coming into force of these rules shall be deemed to have been made under these rules.

2. **Scope of the rules:** These rules shall apply to the selection of candidates for appointment to the posts of munsiffs in the Jammu and Kashmir Civil Service (Judicial).
3. **Definitions:** In these rules unless there is anything repugnant in the subject or context:-
  - (a) 'Commission' means the Jammu and Kashmir Public Service Commission.
  - (b) 'Constitution' means the Constitution of Jammu and Kashmir.
  - (c) 'Court' means the High Court of Jammu and Kashmir.
  - (d) 'Service' means the Jammu and Kashmir Civil Service, (Judicial).

#### PART-II RECRUITMENT

4. **Method of Recruitment:** Recruitment to the service shall be made on the basis of the competitive examination conducted by the Commission.
5. **Number of candidates to be taken:** The Governor after consulting the Court, shall decide the number of candidates to be taken at a time.

#### PART-III QUALIFICATIONS

6. **Residence:** The candidate must be a permanent resident of the State as defined in section 6 of the Constitution.

7. **Age:** No person shall be recruited to the service who is more than 35 years of age on the first day of January of the year in which the advertisement notice for the post of Munsiffs is issued.
8. **Academic qualifications:** No person shall be recruited to the service unless he is
- A Bachelor of Laws of any University established by Law in India, or
  - A Barrister of England or Northern Ireland or a member of the Faculty of Advocates in Scotland or holds any other equivalent law degree recognised by the Government of India.
9. **Practice at Bar:** A candidate for recruitment to the service must have put in atleast **three years actual practice at the bar by the date on which he submits his application** for such recruitment and must produce a certificate to this effect from the District Judge within the local limits of whose jurisdiction he has practiced at the Bar.
- \*{9-A Provided that the certificate of actual practice at the Bar shall be issued by the concerned District Judge strictly in accordance with the guidelines laid down by the High Court in this behalf.}

#### **PART IV- PROCEDURE FOR RECRUITMENT**

10. **Examination:** (i) The examination for selection of candidates shall as far as practicable be held annually at such place or places as the Commission may determine, commencing on such dates as may from time to time be notified in the Jammu and Kashmir Government Gazette and shall consist of:-
- Written examination in such legal and allied subjects including procedure as may be included in the syllabus prescribed under rule 11.
  - Viva-Voce.
- The objet of viva-voce examination is to assess the candidate's intelligence, general knowledge, personality, aptitude and suitability.
- (ii) \*\*For the purpose of conducting *viva-voce* test examination, the Commission shall request the Chief Justice either by himself or through a Judge of the Court, nominated by him, to act as an expert on the Commission.
- Provided that after the commencement of the Jammu and Kashmir Civil Service (Judicial) Recruitment, (amendment) Rules 1974; the first annual examination shall be held within six months before the expiry of the select list referred to in the proviso to Rule 41.
11. **Syllabus:** The syllabus and the rules relating to the examination shall be as in Appendix 'A'.
12. **Papers:** The written examination shall include compulsory and optional papers and every candidate shall take all the compulsory papers and three out of the optional papers mentioned in Appendix 'A'. The total number of marks and the time fixed for each paper are given in the aforesaid Appendix.
13. **Marks:** (i) The examination will carry a total of 1040 marks including 140 marks for *viva-voce*. Candidates obtaining such minimum qualifying marks, subject-wise and in the aggregate, as may be fixed by the Commission after considering the results of the examination and the number of vacancies to be filled, shall be summoned by them for

via-voce. Candidates who have failed in two or more subjects according to the standard so fixed by the Commission, shall not be eligible either for *viva-voce* or for selection.

\*\* Amended vide SRO: 13 dated 14.01.1998.

- (ii) After the examination the candidates will be arranged by the Commission in the order of merit as disclosed by the aggregate marks including those obtained in *viva-voce* finally awarded to each candidate and in that order so many candidates as are found by the Commission in their discretion to be qualified by the Examination shall be recommended for appointment upto the number of unreserved vacancies decided to be filled on the result of examination.

Provided that any candidate, belonging to a class regarding which a provision for reservation of appointment or posts has been made, who though not qualified by the standard prescribed by the Commission is best in order of merit according to the result of the examination from that class shall be recommended for appointment to vacancies reserved for members of such class in that service.

- (iii) The form and manner of communication of the result of the examination to individual candidate shall be decided by the Commission in their discretion and the Commission will not enter into correspondence with them regarding the result.

14. **Application Form:** (1) Application for permission to appear in the examination will be invited by the Secretary to the Commission (here in after referred to the "The Secretary") by publishing notification in the Jammu and Kashmir Government Gazette and in such other papers as may be considered necessary and such applications shall be made in the proforma, prescribed by the Commission.

- (2) With the application, the candidate shall attach three latest passport size photographs duly signed and attested by a Ist Class Magistrate in ink and under the Official seal of the attestation officer on the front side of the photograph and true copies of the following certificates attested by any Magistrate of the first class over his official seal and stamp:-

- (i) University Certificates showing that he holds requisite minimum educational qualification referred to in rule 8;
- (ii) Certificates of good character from the Principal of the College in which he was last educated and from two responsible persons of status (not relatives), who are well acquainted with him in private life, and are unconnected with his University, College, or School life;
- (iii) Matriculation or equivalent certificates in proof of age;
- (iv) Certificate that he is permanent resident of the State as referred in rule 6.

- (3) Notwithstanding anything contained in sub-rule (2) a candidate who may be required by the Commission to produce his original certificate should do so within the time limit that the Commission may prescribe. He should also deposit an examination fee as indicated in the Instructions for the candidates in any state treasury under the Head "0051 PSC Examination fee" and the Treasury receipt should be enclosed with the application form.

- (4) No claim for refund of fee will ordinarily be entertained nor can it be held in reverse for subsequent examination. The fee of a candidate who may die before

appearing the examination or who is found ineligible for admission to the examination will, however, be refundable.

15. An application complete in all respects shall be submitted by the candidate desiring to appear in the examination to the Secretary direct. In the case of candidate already in the service of the Government or in Government of India or any other State Government, another copy of the application shall be submitted by him through his official channel but the copy addressed to the Secretary should be accompanied by the Treasury Receipt for the examination fee and by the certificates in accordance with the provisions of rule 14. No admission, Provisional or absolute, will be given unless the application routed by such Government employees through his department is received duly supported by the Head of Department concerned.
16. On receipt of the application and the Treasury Receipt referred to in the preceding rules, the Secretary shall, if the candidate is eligible to appear in the examination, allot him a Roll Number and issue him a permission card permitting him to appear in the examination.
17. Before the commencement of the examination the Secretary shall apply to the Supervisor appointed to conduct the examination at each centre, a list containing names of the candidates with their Roll Number who are to appear at that centre and the subject or subjects in which they are taking the examination.
18. No candidate shall be admitted to the examination unless he hold a permission card issued by the Secretary. Should the Supervisor be in doubt about the identity of a particular candidate he may require him to prove his identity and if the candidate fails to satisfy him; he may allow him to sit in the examination provisionally. The Supervisor shall thereupon immediately report this fact to the Secretary for orders of the Commission.
19. The Secretary may; if he is satisfied that the permission card issued to a candidate has been lost or destroyed, issue a duplicate permission card to him. Till such time the duplicate card is issued the Supervisor may provisionally permit the candidate to take the examination after proper identification, provided the name of such candidate is included in the list supplied to the Supervisor. The Supervisor shall then forthwith report this fact to the Secretary.
20. No candidate shall be admitted to the examination hall half an hour after the Examination has commenced nor shall any candidate be allowed to leave the Hall before the expiry of atleast on hour.
21. Every day before the commencement of the examination the Supervisor shall call upon the candidates to deliver to him all papers, notes and books which they may have in their possession. No late comer shall be admitted to the Examination Hall.
22. A candidate found or suspected to be guilty of using unfair means in the Examination Hall shall be permitted to answer the remaining part of his question papers but on a separate answer book(s) to which the unfair means are suspected to relate shall be seized by the Supervisor who shall call upon the candidate to submit his explanation in regard to the incident in question and send both the answer books to the Secretary with his report giving full particulars of the case alongwith the explanation tendered if any, by the candidate for orders of the Commission.
23. (1) If a candidate is found having in his possession or accessible to him papers, notes or books which might have been or may be of assistance to him and if on consideration of the report of the Supervisor and the explanation tendered if any, by the candidate the Commission comes to the conclusion that his possession of such papers, notes

or books was due to inadvertence and was not malafide it may pass orders that the candidate will not be considered for appointment on the basis of the examination in question even if he may have appeared in it partly or wholly. This order will not operate to debar the candidate from taking any subsequent examination.

- (2) If, however, it is found that the possession of papers, notes or books was deliberate with the object of receiving assistance from time to time, it shall pass orders disqualifying the candidate from appearing in this or any other examination conducted by the Commission for one or more consecutive occasions. In such a case the candidate will not be considered for appointment on the basis of the examination in question (even) when he may have appeared in it partly or wholly.
24. If on consideration of the report of the Supervisor and the explanation tendered, if any, by the candidate the Commission comes to the conclusion that the candidate was detected in giving or receiving assistance or was found to be copying from any paper, note or book or consulting these while he was outside the examination having left his seat temporarily during the examination or was allowing any other candidate to copy his answer book it shall pass orders disqualifying the candidate from appearing in the examination for two or more consecutive chances and the candidate will not be considered for appointment on the basis of examination in question (even if he may have appeared in it partly or completely).
25. Any candidate who refuses to obey the Supervisor in the examination hall or creates disturbance of any kind during the examination or otherwise misbehaves in or around the examination shall be warned by the Supervisor to behave properly and if in spite of this warning the candidate persists in the behaviour he shall be expelled by the Supervisor from the Examination Hall. The Supervisor shall call upon the candidate to submit his explanation in regard to the incident in question and immediately send a report to the Secretary giving full particulars of the case alongwith the explanation tendered, if any, by the said candidate, if on consideration of the report of the Supervisor and the explanation tendered, if any, by the candidate the Commission comes to the conclusion that the candidate has acted without any good cause it shall disqualify him either permanently or for the specified period from appearing in any of the examination conducted by the Commission ignoring him for appointment on the basis of the examination in question.
26. A candidate found guilty of:-
- (i) Communicating or attempting to communicate with any of the examiners with the object of influencing them in the award of marks; and
  - (ii) Tampering with certificate furnishing incorrect information or/and suppressing any material information shall be deemed to have used or attempted to use unfair means within the meaning of rule 24 and shall be dealt with accordingly.
- 26-A. The decision of the Commission under rules 23, 24, 25 and 26 shall be final.
27. The examination papers shall be set and marks awarded by the examiners who will be appointed by the Commission. The examiners shall be paid such remuneration as may, from time to time be fixed by the Commission.

**Note:** The object of examination is to test the practical ability of the candidates rather than the range of their theoretical knowledge, for this purpose the candidates will be required on giving fact of a typical case, to frame issues, write judgement and discuss the admissibility of evidence.

28. The Commission may detail any person or persons to inspect the conduct of examination at any Centre and advise the Supervisor and report to the Commission the result of his/their observations.
29. The Commission may appoint responsible officers of the State or other Suitable persons as Supervisors and may also appoint invigilators and other staff on such remuneration as may be fixed by the Commission from time to time.
30. The question papers shall be forwarded by the examiners to the Secretary who will keep them under a double lock and keys of one of these locks will be with the Secretary and of the other with the Chairman of the Commission or any other member nominated by him.
31. On expiry of the maximum time allowed for a paper or when all the examinees have finished the paper earlier the Supervisor shall collect all the answer books, put them in cloth or clothlined cover, affix seals thereon and forward them to the Secretary who will put them under a double lock in the manner indicated in Rule 30 till such time these are sent to examiners for marking.
32. Unless otherwise required by the examiner all question papers shall be answered in English.
33. Each paper shall be of three hours duration.
34. Credit will be given for orderly effective and exact expression combined with the economy of words in all papers in the examination.
35. Candidates must write the paper in their own hand. In no circumstances will they be allowed the help of a scribe to write the answers for them.
36. If a candidate's hand writing is not easily legible deduction will be made on this account from the total marks otherwise accruing to him.
37. Candidates shall answer question in the clear and legible hand strictly in accordance with the instructions printed on the cover page of the answer book which shall be deemed to form part of these rules.

#### **PART V – APPOINTMENT, PROBATION AND CONFIRMATION**

38. **Physical Fitness:** No person shall be appointed as a member of service unless he be in a good mental and bodily health and free from any physical defect likely to interfere with the efficient performance of his duties as Member of the Service. Before a candidate who has passed the examination is finally approved for appointment to the service, he shall be required to undergo an examination by Medical Board (vide appendix B) arranged for by the Commission for which he will have to pay the prescribed fee for Rs.16/-.

**Note:** Instructions to appear before Medical Board shall not be understood to mean that a candidate if found fit, will necessarily be given an appointment as the number of candidates who will be summoned for medical examination will generally be in excess of the total number of available vacancies.

39. **Final List:** The list of select candidates, after it is approved shall be published by the Government in the Government Gazette and a copy thereof shall be sent to the Court alongwith the waiting list, if any, furnished by the Commission, for record in their office.

40. **Practical Training:** After selection of a candidate and before his appointment as Munsiff the Court may require the candidates to undergo technical training for a period of three months (or such further period not exceeding six months) in the manner to be determined by the Court. For this period the candidate may be allowed a monthly allowance of Rs.200/-
41. **Security of the list:** The list and the waiting list of the selected candidates shall remain in operation for a period of one year from the date of its publication in the Government Gazette or till it is exhausted. by appointment of the candidates whichever is earlier.
42. **Appointments:** (1) Whenever it shall appear to the Judges of the Court that a vacancy or vacancies in the cadre of Munsiffs should be filled they will make a recommendation from the list maintained in the Court under rule 39 and submit the name or names of the selected candidates to the Governor for appointment as Munsiff in the order in which they have been placed by the Commission in the list prepare under rule 13(2).
- (2) All appointments made under this rule shall be notified in the Jammu and Kashmir Government Gazette.
- 42-A. 1. When there is no Candidate left from the select list or from the waiting list mentioned in rule 39 or such candidate, though available, decline or is unable to take up the appointment and the court is of the opinion that a fresh list of select candidates cannot be produced under these rules without an amount of delay which is not desirable in the public interest, the Governor on the recommendation of the High Court, may, not withstanding anything contained in these rules sanction a list to be called an "Adhoc" list as candidates for appointment of Munsiff.

Provide further that before drawing up the list of adhoc list who is more than 32 years of age on the first day of January of the year in which the list is sanctioned and does not fulfill other conditions laid down in rules 6, 8 and 9 of these rules.

Provided further that before drawing up the list of adhoc candidates as aforesaid, the High Court shall cause a notice of not less than 15 days duration to be given in the government Gazette or in a newspaper having wide circulation in State, inviting applications for the purpose and interview the eligible applicants with a view to assessing their relative merit and ability.

2. The adhoc list sanctioned under Sub-Rule (1) shall be enforced until a select list is sanctioned under Rule 39. For this purpose reference shall if not already made be made to the Commission as soon as may be after the adhoc list is sanctioned:

Provided that if the select list falls short of the existing numbers of vacancies the adhoc list shall continue to be operative, till another select list is sanctioned under Rule 39.

3. Pending finalization of the select list aforesaid, appointment to the service shall be made by the Governor on the recommendation of the High Court from amongst persons included in the adhoc list and every such appointment shall unless sooner terminated continue for a period of two years.

Provided that Governor in consultation with the High Court and the Public Service Commission may for sufficient reasons extended the period of such appointment beyond two years.

This shall be deemed to have come into force with effect from 28<sup>th</sup> December, 1978.

43. **Probation:** The selected candidates, if so required by the Court shall have to pass a departmental examination to be prescribed for the purpose before he is confirmed as Munsiff.
44. **Termination of Service:** (1) If it is reported by the Court at any time during or at the end of the period of probation that an officer have not made sufficient use of the opportunities or if he has otherwise failed to give satisfaction, to the Court, the Governor may dispense with his service.
- (2) Any Officer whose services are dispensed with under sub-rule (1) shall not be entitled to any compensation;
- (3) It will be open to the Governor not to appoint a woman candidate who is married or to require such a candidate who is not married to resign from the service in the event of her marrying subsequently if maintenance of the efficiency of the service so required.
45. **Confirmation:** After the appointed Munsiffs have completed their period of probation to the satisfaction of the Court and after they have passed the departmental examination, if any, they may be recommended for confirmation by the Court to the Government from time to time.

## **APPENDIX "A"**

SYLLABUS FOR THE JAMMU AND KASHMIR CIVIL SERVICE EXAMINATION (JUDICIAL)

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- NOTE:-**
- (i) **Each paper carries 100 marks.**
  - (ii) **Time for each paper is three hours.**

### **COMPULSORY PAPERS**

**Paper I:-**

- (a) English Essay.
- (b) Translation from English into Urdu or Hindi and vice versa.
- (c) Precis.

**Paper II:-**

- (a) General Knowledge.
- (b) Indian Constitution Law and Constitution of Jammu and Kashmir State.

**Paper III:-**

- (a) Criminal Procedure Code.
- (b) Evidence Act.
- (c) Ranbir Panel Code.

**Paper IV:-**

- (a) Financial Code Volume I & II.
- (b) Kashmir Service Regulation Chapters III to XIII and XXII and XXIII.
- (c) Rules and orders for the guidance of Subordinate Courts (Civil and Criminal) and Circular orders issued by the High Court.

**Paper V:-**

- (a) Civil Procedure Code.
- (b) Limitation Act.
- (c) Jammu and Kashmir Registration Act.

**Paper VI:-**

- (a) Transfer of Property Act.
- (b) Right of Prior Purchase Act.
- (c) Houses and Shops Rent Control Act.

**OPTIONAL PAPERS****Paper I:-**

- (a) Hindu Law.
- (b) Mohamadan Law.
- (c) Coustomary Law of the State.

**Paper II:-**

- (a) Law of Companies.
- (b) Insurance Law.

**Paper III:-**

Principles of Equity including the Law of Trusts and specific Relief.

**Paper IV:-**

- (a) Jammu and Kashmir Contract Act.
- (b) Law of Torts.

**Paper V:-**

- (a) Suits Valuation Act.
- (b) Court Fee Act.
- (c) Stamp Act.
- (d) Agriculture Relief Act.
- (d) Excise Act and Rules.

**Paper VI:-**

- (a) Land Revenue Act.
- (b) Tenancy Act.
- (c) Land Alienation Act.
- (e) Land Acquisition Act.

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## **APPENDIX "B"**

### **REGULATIONS FOR THE MEDICAL EXAMINATION OF CANDIDATES FOR ADMISSION TO THE JAMMU AND KASHMIR CIVIL SERVICE (JUDICIAL)**

**These regulations are intended merely for the guidance of Medical Board and not meant to restrict their discretion in any way.**

1. To be passed medically fit for admission to the Jammu and Kashmir Civil Service (Judicial) a candidate must be in good mental and bodily health and free from any physical defect likely to interfere with the efficient performance of his duties and member of the service.
2. The following conditions will be observed in connection with the test for acuteness of vision.

#### **VISION OF CANDIDATE**

- (a) No candidate will be accepted whose vision is less than
 

|               |                |
|---------------|----------------|
| Better eye    | Worse eye      |
| v=6/6 Reads 6 | v-6/12 Reads 1 |

Spectacles will be allowed for either upto plus 5 (D or minus 5) D provided that there are no morbid changes in the funds.
  - (b) In myopia if there is a posterior staphyloma the spectacles must not exceed 2.5 D in either eye.
  - (c) In case of astigmatism the combined lenses must not exceed 5 Diopters and there should be no funds changes.
  - (d) Squint or any other morbid condition of the eyes of the lids of either eye liable to the risk of aggravation or recurrence will cause the rejection of the candidate.
  - (e) Each eye must have a full field of vision as tested by hand movement.
  - (f) Any defect in colour vision will be noted but will not cause rejection of the candidate.
  - (g) In case of doubt of serious abnormality the opinion of the ophthalmic specialist will be obtained.
  - (h) No candidate will be accepted whose standard of vision does not come upto the specified requirements without the use of constant glasses.
3. The urine (passed in presence of the Examiner) should be examined and the result recorded.
  4. The following additional points should be observed:-
    - (a) That the candidate's hearing in each ear is good and that there is no sign of disease of the ear;
    - (b) That his speech is without impediment;

- (c) That his teeth are in good order and that he is provided with dentures where necessary for effective mastication (well filled teeth will be considered as sound);
- (d) That his chest is well formed and his chest expansion sufficient and that his heart and lungs are sound;
- (e) That there is no evidence of abdominal diseases;
- (f) That he is not ruptured;
- (g) That he does not suffer from hydrocele a severe degree of varicocele varicose veins or pile.
- (h) That his limbs, hands and feet are well formed and development that there is free and perfect motion of all his joints;
- (i) That he does not suffer from any invertebrate skin;
- (j) That there is no congenial malformation or defect;
- (k) That he does not bear traces of acute or chronic disease pointing to an impaired constitution;
- (l) That he bears marks of efficient vaccinations and evidence of revaccination within the last 12 months.

When any defect is found it must be noted in the certificate and the medical examination should state his opinion whether or not it is likely to interfere with the efficient performance of the duties which will be required of the candidate. If the condition is remediable by operation it should be stated.

The following intimation is made for the guidance of the Medical Examiner:-

- (1) In the medical examination of the candidates Medical Officers are specially required to use tact and judgement and to take proper precaution to secure privacy with the object of removing any objection which may be made by individual to stripping.
- (2) Should a candidate object to the exposure of his person for detection of haemorrhoids, venereal diseases, hernia and disease of the testicles; scrotum and rectum the candidate must if this examinations in his case is in the opinion of the board necessary be rejected.
- (3) The opinion of the board accepting or rejecting a candidate is final and cannot be questioned on any ground. The board is debarred from disclosing to any candidate permanently unfit the reasons for his rejection. In these cases their opinion and report is to be treated as strictly confidential and for the information of Government only. Where however, the Board detects temporary defects

amenable to treatment the candidate may be so informed in order that he may have the defect remedied and present himself for re-examination.

- (4) No person will be deemed qualified for admission to the service unless he satisfies the Government that he has no disease constitutional affection or bodily infirmity unfitting him or likely to unfit him for that service.
- (5) It should be understood that the question of fitness involves the future as well as present and the main object of medical examination is to secure continuous effective service and in the case of candidates for permanent appointment to prevent early pension or payment in case of premature death. It is at the same time to be noted that the question is one of the likelihood of continuous, of effective service and that the rejection of candidate need not be advised on account of the presence of a defect which is only a small proportion of cases is found to interfere with continuous effective service.

**The candidate must make the statement required below prior to his medical examination and must sign the declaration appended thereto. His attention is specially directed to the warning contained in the note below:-**

- (1) State your name in full
- (2) State your age and birth place
- (3)
  - (a) Have you ever had smallpox in intermittent or any other fever, enlargement of glands, spitting of blood, asthma, inflammation of lungs, heart disease, fainting attacks, reumatism or appendicitation.
  - (b) Any other disease or accident requiring confinement to bed and medical or surgical treatment, or
  - (c) Have you ever been rejected by a Medical Board or a duly constituted Medical Authority.
- (4) When were you last vaccinated ?
- (5) Have you or any of your nearer relations been effected with consumption scorefuls, gout, asthma, fits epilepsy or insanity ?
- (6) Have you suffered from any or nervousness due to over work or any other cause.
- (7) Furnish the following particulars concerning your family.

| I   | II                                       | III  | IV  |
|---|--|--|---|
| Father's age if living and state of health. | Father's age at death and cause of death | Number of brothers living, their ages and state of health. | Number of brothers dead, their ages and cause of death. |

| V   | VI                                       | VII  | VIII   |
|---|--|--|--|
| Mother's age if living and state of health. | Mother's age at death and cause of death | Number of sisters living their ages and state of health. | Number of sisters dead, their ages and cause of death. |

I declare all the above answers to be to the best of my belief, true and correct and accept the finding of the Board as final.

Candidate's signature

## Medical Examiner's Report

| Question  | Answer | Remarks |
|---|--------|---------|
| 1. Has the declaration of the preceding page been signed by the candidate?                                  |        |         |
| 2. Is there any evidence of malformation congenial or acquired?   |        |         |
| 3. Is he free from scars and has he the full use of all limbs?  |        |         |
| 4. Are there any indications of a decided cashetic or diathetic state of constitution?                      |        |         |
| 5. Are there any signs of disease of the nervous system?  |        |         |
| 6. Is the hearing good? Is there any sign of disease of the ears?   |        |         |
| 7. Has the candidate been vaccinated within the last 12 months?   |        |         |
| 8. What is the candidate's vision? R.E.V. with glass reads L.E.V with glasses. Spectacles, if any, R.E.L.E. |        |         |
| 9. Is the candidate free from stammer or other serious defect of speech?                                    |        |         |
| 10. Are there any signs of disease of the bones, joints or parts connected therewith?                       |        |         |
| 11. Is there any important affection of the skin?   |        |         |
| 12. (a) Are the heart and arteries healthy?<br>(b) Blood pressure- Systolic/Diastolic?                      |        |         |
| 13. Has the candidate's haemonhoids, vericoele or other affection of veins?                                 |        |         |
| 14. Is there any sign of disease of the digestive organs?   |        |         |
| 15. Are there any signs of disease of the respiratory organs?   |        |         |
| 16. Is the candidate free from rapture?   |        |         |
| 17. Is there any indication of disease of the genial organs?  |        |         |

18. Is the Urine free from \_\_\_\_\_  
 (1) Albumen (2) Sugar 1.  
 2.

Is the urine otherwise normal?

19. Is there anything in the health of the candidate likely to render him unfit for the efficient discharge of his duties in the service for which he is a candidate?
20. Do you consider the candidate in all respects qualified for the efficient and continuous discharge of his duties in the service for which he is a candidate?

Height without shoes, Girth of chest  
 (full inspiration).

Weight President

Dated Member

Member

NOTE 1:- The candidate will be held responsible for the accuracy of the above statement. By willfully suppressing any information he will incur the risk of losing the appointment and if appointed of forfeiting all claims to superannuation allowance or gratuity.